

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1233

ANSWERED ON:05.03.2013

IRREGULARITIES IN BROADCASTING OF CWG

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of Committees constituted by the Government under the Ministry to examine the alleged corruption and irregularities in the broadcasting of the XIX Commonwealth Games (CWG) held in 2010;
- (b) whether such Committees have submitted their reports;
- (c) if so, the details of the main conclusions contained therein;
- (d) the details of the action taken/being taken by the Government against the persons/officials found guilty; and
- (e) the Committees which have not submitted their reports so far along with the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING, (SHRI MANISH TEWARI)

(a)&(b): No Committee was constituted by the Ministry of Information & Broadcasting to look into the alleged corruption and irregularities in the broadcasting of the Commonwealth Games, 2010 (CWG). However, High Level Committee had been set up by the Government of India consisting of Shri V.K. Shunglu as Chairman and Shri Shantanu Consul as Member to look into all issues relating to the organization and conduct of Commonwealth Games 2010. The Committee submitted its first stand alone Report on the issues relating to Host Broadcasting on 29.01.2011 to the Government.

(c): A copy of the Major findings of the High Level Committee is placed at Annexure-A.

(d): A copy of the High Level Committee (HLC) report was referred to the Central Bureau of Investigation (CBI) through the Department of Personnel and Training for further action as deemed appropriate.

The CBI was given permission by the Ministry under Section 6(A) of Delhi Special Police Establishment (DSPE) Act, 1946 for registration of a regular case and initiation of criminal investigation in the matter.

The CBI have informed that they have completed investigations and filed a closure report in the Court of Special Judge, Patiala House, New Delhi on 27.07.2012. However administrative enquiry by the CVO, Prasar Bharati is still to be completed.

(e): Does not arise.